

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 620
IB-835/ND/2020**

IN THE MATTER OF:

Mr. Sanjeev Aggarwal and Ors

...PETITIONER

Vs.

M/s. Supertech Township Project Ltd.

...RESPONDENT

Section

U/s 7 of IBC Code, 2016

**Order delivered on 11.04.2022
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial Creditor :Adv. Piyush Singh, Adv. Aditi Sinha.

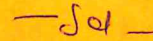
For the Respondent/Corporate Debtor :Mr. Rishi Kapoor and Mr. Akhil Shankhwar, Advocates.

ORDER

Heard the submissions made by the Learned Counsels for both the parties. The Counsel for the Corporate Debtor has requested for physical hearing of the matter, therefore this matter is now posted to **28.04.2022** for physical hearing along with IA/5321/2020.



**(Rahul Bhatnagar)
Member (T)**



**(P.S.N Prasad)
Member (J)**